

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH**

OA NO. 1196/2005

Allahabad, this the 18th day of September, 2008

HON'BLE SHRI JUSTICE M. VENKATESWARA REDDY, MEMBER (J)  
HON'BLE SHRI SHAILENDRA PANDEY, MEMBER (A)

Lajja Ram Sharma  
s/o Late Ram Sewak Sharma  
r/o 85, Sumair Nagar,  
Isaitola  
Jhansi.

... Applicant

(By Advocate: Shri S.M. Ali)

## Versus

1. Union of India through General Manager North Central Railway Allahabad.
2. Divisional Railway Manager, N.C.R. Jhansi
3. Deputy Chief Signal Telecommunication Engineer (C) N.C.R. (North Central Railway) Jhansi under Divisional Railway Manager Office Jhansi. .... Respondents

(By Advocate: Shri R.Ranjan)

O.A.No.1196/2005

### ORDER (Oral)

**BY JUSTICE M. VENKATESWARA REDDY, MEMBER (J):**

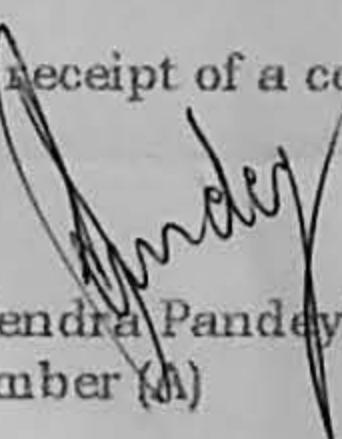
The applicant is claiming stepping up of his pay on par with his junior counter parts. He submitted a written representation dated 07.09.2004 in this regard and pending disposal of the said representation, he approached this Tribunal. While so, the respondents passed an order dated 21.01.2008 which runs as under:

“आपके उपरोक्त घोटाले पर एयरप्रोविक दियार किया रखे सर्विस रिकार्ड का अवलोकन उपरान्त पाया गया कि आपका वेल निर्धारण नियम-  
नुसार किया गया है। अतः आपके घोटाले को रुकीकार नहीं किया जा सकता है।”

2. The learned counsel for the respondents, across the Bar, submits that the subsequent developments may be taken cognizance now and the application may be disposed of accordingly taking into account the above order dated 21.01.2008 also. Hence, it would be unnecessary to drive the applicant to question the order dated 21.01.2008, which came to be passed during the pendency of the OA.

3. From a reading of the order dated 21.01.2008 it is manifestly evident that ~~it~~ is devoid of reasons. It is also evident that the representation was rejected without application of mind. Therefore, in view of the above circumstances, we are of the view that a detailed speaking order shall be made on the representation dated 07.09.2004 made by the applicant.

4. Accordingly, this OA is disposed of with a direction to the respondents to dispose of the representation dated 07.09.2004 of the applicant by making a speaking order within three months from the date of receipt of a copy of this order. No costs.

  
(Shailendra Pandey)  
Member (A)

  
(Justice M. Venkateswara Reddy)  
Member (J)